

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3032
ANSWERED ON:29.08.2013
FUNDS UNDER IWMP
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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the funds have not been utilized fully by various State Governments/UTs under various rural development schemes especially under Integrated Watershad Management Programme (IWMP) resulting that the schemes are adversely affected;
- (b) if so, the details thereof;
- (c) whether the Union Government has issued guidelines to State Governments/ UTs in this regard; and
- (d) if so, the details thereof and the reaction of the State Governments/UTs thereto?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a) & (b): The Ministry of Rural Development implements various schemes namely Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), the Swarnjayanti Gram Swaroggar Yojana (SGSY) / National Rural Livelihood Mission (NRLM), Pradhan Mantri Gram Sadak Yojana (PMGSY), Indira Awaas Yojana (IAY), National Social Assistance Programme (NSAP) and Integrated Watershed Management Programme (IWMP) through State Governments/Union Territory Administrations. The release of central funds by the Ministry of Rural Development to various schemes and their utilization by the respective State Governments and implementing agencies is done in accordance with the provisions of programme guidelines. The State-wise available funds and expenditure under rural development schemes during 2012-13 is given at Annexure-I.

(c) & (d): For proper and better utilization of funds under Rural Development Schemes including WMP, a system of monitoring the implementation and impact of the programmes is in existence which includes On-line reporting of Periodical Progress Reports, Performance Review Committee, Area Officer's Scheme, Vigilance and Monitoring Committee at the State/District Level, and National Level Monitors. Besides, the State Governments have been advised to adopt a five-pronged strategy consisting of (i) creation of awareness about the schemes, (ii) transparency, (iii) people's partnership, (iv) accountability, social audit and (v) strict vigilance and monitoring at all levels for effective utilization of funds.

In addition to above, to address the unspent balance with States and to ensure availability of funds for smooth implementation of IWMP, the Ministry has revised the mechanism for release of Central assistance w.e.f. 13.06.2012. The main features of the same are as under:

(i) Central assistance is released in lump-sum to State Level Nodal Agency (SLNA) on the basis of annual plan of fund requirement furnished by SLNA.

(ii) The funds are ordinarily be released in two installments every year. The first installment will be equivalent to 60% of the estimated annual fund requirement of SLNA including the unspent balance available with the SLNA as on 1st April of the financial year or fund requirement for six months, whichever is less.

(iii) The next installment in the year will be released after utilization of 60% of the funds of first installment (including unspent balance) and submission of corresponding physical progress, utilization certificate, Audited Statement of Accounts for the proceeding financial year by the SLNA.

(iv) For effective utilization of funds already released for ongoing IWMP projects, SLNA is permitted intra and inter transfer of funds from one batch to another.